

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A.No.298/2001

Date of order: 17.7.2001

Vinod Kumar Devatwal, S/o Sh.C.L.Devatwal, presently posted as Lower Division Clerk under the Headquarters CES, Jaipur.

...Applicant.

Vs.

1. Union of India through Secretary, Mini. of Defence, South Block, New Delhi.
2. Engineering Chief, Army Headquarters, Kashmir House, Balaji Marg, New Delhi.
3. Chief Engineer, Headquarters, Sadan Commandant, Pune
4. Chief Engineer, Jaipur Zone, Power House Road, Jaipur.

...Respondents

Mr.P.P. Mathur : Counsel for applicant

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member.

PER HON'BLE MR S.K.AGARWAL, JUDICIAL MEMBER.

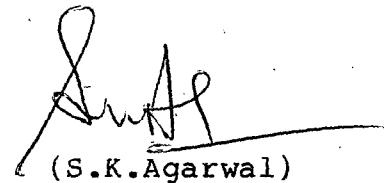
In this O.A the relief sought by the applicant is to quash and set aside the orders at Annx.A1, Annx.A2, Annx.A3 and Annx.A4 and to direct the respondents to consider the representation of the applicant regarding posting him to his choice station.

2. The counsel for the applicant submits that the applicant wants to make a fresh representation to respondent No.2 and this O.A may be disposed of by giving suitable direction to respondent No.2 for disposal of the representation by a reasoned and speaking order, sympathetically considering the grievance of the applicant on the basis of the relevant circulars/instructions, within



a specified period.

3. In view of the submissions made before me, I direct respondent No.2 to decide/dispose of the representation, if filed by the applicant within a period of 15 days, by a reasoned and speaking order, within 15 days from the date of receipt of such representation, considering the grievance of the applicant sympathetically. If the applicant feels aggrieved by the order of his representation, he will be at liberty to approach the appropriate forum, if so advised. With the above directions this O.A is disposed of at the stage of admission.



(S.K. Agarwal)

Member (J).